

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 03
(IB)-528(PB)/2019

IN THE MATTER OF:

Edelweiss Asset Reconstruction Co. Ltd. Applicant/petitioner
v.
Taurus Agile Technology Corporation (P) Ltd. Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 07.08.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S.K MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner

For the RP

Ms. Prachi Johri, Advocate

ORDER

C.A. No. 1493(PB)/2019

The application is incomplete as no disclosure has been made with regard to the liquidation/fair value and other material particulars.

Consequently, the application is dismissed with liberty to file a fresh one on the same cause of action.

Sd/-

(M.M. KUMAR)
PRESIDENT

Sd/-

(S.K MOHAPATRA)
MEMBER (TECHNICAL)

07.08.2019
VINEET